

Order dated 14.11.2002

None appears for the applicant on repeated call, nor has there been any request made on behalf of the applicant seeking adjournment. In the said premises, we, however, heard Shri R.C.Rath, learned Addl. Standing Counsel for the Respondents/Railways and perused the materials available on record. It has been disclosed in the counter that all the claims of the applicant has been disbursed in the meantime. In support of this statement, Shri R.C.Rath, learned Addl. Standing Counsel placed on record the materials to substantiate the stand as taken in the counter. The said documents/materials be kept on record. In the above said premises, this Original Application is disposed of with direction to Respondents to pay interest at the rate of 7%(seven per cent) to the applicant on the delayed payment. The Respondents should fix responsibility on the concerned official for delayed payment and recover from him ^{the} amount of interest payable to the applicant, as the delay has not been

explained in the counter. We are passing this order to ensure that laxity and delay will no longer visit the cases of ~~less~~ ^{of pursuing} benefits hereinabove. Send copies of this order to Respondents and

Send copies of this order to Respondents and a copy of this order be sent to the applicant in the address given in the O.A. A free copy of this order be handed over to Shri R.C.Rath, Addl. Standing Counsel for the Railways.

~~VICE-CHAIRMAN~~

~~MEMBER (JUDICIAL)~~

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62 said court may
be denied to the court

For both sides.

 21.11.02

Co. 7.